

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1496
ANSWERED ON:29.10.2008
VIOLATION OF COASTAL REGULATIONS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of area covered by Coastal Regulatory Zone (CRZ) from the sea shore towards the sea:
- (b) the extent to residential and other infrastructure constructed and other works undertaken in violation of the CRZ rules, and
- (c) the step taken/ proposed to be taken by the Government to address this problem?
- (d) Whether such violation has affected the livelihood of fishermen: and
- (e) The steps taken/proposed to be taken by the Government to address the problems?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

- (a) and (b) The Coastal Regulation Zone (CRZ) Notification issued on 19.2.1991 for regulating the activities in the zone has a jurisdiction of 500 mts from the High Tide Line (HTL) and the intertidal area i.e. the land area between low tide line (LTL) and HTL. The said notification also covers 100 to 150 mts from the HTL of the width of the creeks, rivers, backwaters whichever is less. The cases of violations/ complaints are reported from various coastal States and Union territory which includes construction of residential and other infrastructure projects.
- (c), (d) and (e): For the purpose of enforcing and monitoring the implementation of the provision of CRZ Notifications, 1991 and to take action against the violations, the National Authority and thirteen State/ Union territory Coastal Zone Management Authorities under Environment (protection) Act, 1986 have been constituted. The functions of all these Authorities includes,
- (i) to take measures for protecting and improving the quality of the coastal environment,
 - (ii) examination of proposals for changes or modifications in classification of Coastal Regulation Zone (CRZ) areas,
 - (iii) enquire into cases of alleged violation of the provisions of the CRZ Notification, 1991 and take appropriate decision under Section 5, 10 and 19 of Environment (Protection) Act, 1986,
 - (iv) to examine all project proposed in CRZ areas and give their recommendations and
 - (v) to identify ecologically, economically and highly vulnerable areas of the coastal zone and formulate area specific management plans.